

**Court-II**  
**Before the Appellate Tribunal for Electricity**  
**(Appellate Jurisdiction)**

**Appeal No. 298 of 2015**

**Dated :** 22<sup>nd</sup> December, 2015

**Present:-** Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member

**In the matter of:**

EMCO Energy Ltd.  
(Now Known as GMR Warora Energy Ltd. ) ..... Appellant(s)  
Versus  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur  
Mr. Vishrov Mukerjee &  
Mr. Akshat Jain

Counsel for the Respondent (s) : None.

**ORDER**

Heard.

Admit.

Issue notice of the Appeal to all the respondents returnable within three weeks from today. Reply/counter affidavits be filed by the respondents within four weeks from today. Rejoinder, if any, may be filed by the appellant two weeks thereafter.

Dasti service is permitted.

Post this Appeal for hearing on **26<sup>th</sup> February, 2016.**

**( T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**

*rkt/vt*